

W.P.No.15145 of 2019

S.VAIDYANATHAN, J.

Samuel Tennyson

... Petitioner

-vs-

1. The Principal & Secretary,
Madras Christian College (Autonomous),
Tambaram East, Chennai-600 059.
India.

2. The Convenor,
Committee of Enquiry / Internal Complaints Committee
(Gender Sensitization and Prevention of Sexual Harassment of
Women in Work Place, MCC)
Madras Christian College (Autonomous),

Tambaram East, Chennai-600 059. India.

... Respondents

Prayer: Writ Petition filed under Article 226 of the Constitution of India, praying for the issuance of a Writ of Certiorarified Mandamus to call for the records pertaining to the “Finding of Fact” given by Committee of Enquiry (Internal Complaints Committee), Madras Christian College - Tambaram, dated 17th April, 2019, in so far as the petitioner is concerned, on the file of the second respondent and the consequential Second Show Cause Notice dated 24th May 2019 on the file of the first respondent and quash the same.

For Petitioner : Mr.V.Vijay Shankar

For Mr.P.Sam Japa Singh

For R1 : Mr.John Zachariah

For R2 : M/s.Sai Raaj Asso.

This matter is listed today under the caption “For Being Mentioned” at the instance of Ms.R.Vaigai, learned Senior Counsel.

2. Though Ms.R.Vaigai, learned Senior Counsel is not a party to this Writ Petition, it is represented by her that this Court, by order dated 20.08.2019, has expunged the observation made in Paragraph No.32 of the order dated 13.08.2019, on the basis of the representation of the learned counsel by the 1st Respondent / College and in the subsequent Paragraph Nos.33 to 35, it was observed that Women Laws are being misused by Women and such sweeping statements made by this Court may not be relevant to the present case on hand and therefore, a request was made for deletion of Paragraph Nos.33 to 35 too in the interest of women at large.

3. Considering the fact that this Court has already removed the Paragraph No.32 of the order dated 13.08.2019 based on the request

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made by the learned counsel for the 1st Respondent, finding justification in the submission made by the learned Senior Counsel, the Paragraph

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Nos.33 to 35 of the order dated 13.08.2019 are hereby deleted at present, as such deletion will, not in any way, affect the basic root of the original order dated 13.08.2019.

4. Registry is directed to issue a fresh copy of the order after removing Paragraph Nos.33 to 35 of the order dated 13.08.2019 (Paragraph Numbers could have been altered after the order of this Court dated 20.08.2019) and mark a copy of this order as well as the order dated 20.08.2019 to the Ministry of Law and Justice, New Delhi.

22.08.2019

Index: Yes / No
Internet: Yes / No
Speaking Order: Yes / No
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Note: Issue order copy on 22.08.2019

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